

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 422

TO BE ANSWERED ON WEDNESDAY, THE 12th DECEMBER, 2018.

Infrastructure in Courts

422. ADV. NARENDRA KESHAV SAWAIKAR

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Supreme Court has issued some guidelines with regard to improving the infrastructure of Courts in the country;**
- (b) if so, the details thereof; and**
- (c) whether the Government has initiated any action in this regard and if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

(a) to (c): In All India Judges Association case, the Hon'ble Supreme Court *vide* order dated 02.08.2018, has, *inter-alia*, observed that it is essential to provide basic infrastructural facilities, amenities, utilities and access oriented features in all Court complexes around the country as it is axiomatic that infrastructure forms the core for efficient and efficacious dispensation of speedy and qualitative justice. *Vide* the aforesaid order, the Hon'ble Supreme Court has, *inter-alia*, issued certain directions to provide at the earliest, the most fundamental and vital features in all court complexes. As the primary responsibility for providing Infrastructure facilities for Judiciary rests with the State Governments, the above-mentioned Order of the Hon'ble Supreme Court has been sent to all the State Governments for necessary action.

The Union Government is implementing the Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary in order to augment the resources of State Governments in this regard in association with the States / UT Governments. The scheme has been implemented since 1993-94. It covers the construction of court halls, court complexes and residential accommodation of judicial officers of District and Subordinate Judiciary. As on date, Rs. 6,622 crore has been released since the inception of the Scheme in 1993-94. Out of this, Rs. 3,178 crore (48%) has been released to the States and UTs since April, 2014. 18,731 court halls and 16,539 residential

accommodation have been made available for Judicial Officers of District and Subordinate Courts under this scheme as on date. In addition, 2,906 court halls and 1,754 residential units are under construction.
